

n the National Company Law Tribunal, New Delhi
Registrar

(IB)-926 (ND)/2018

Order under section 9 of Insolvency & Bankruptcy Code, 2016

In the matter of:

M/s Delhi Control Device Pvt. Ltd.

.....**Applicant/Petitioners**

VS.

M/s Fedders Electric & Engineering Ltd.

.....**Respondent**

Order delivered on 11.9.2018

Coram: Shiv Ram Bairwa, Registrar

For Petitioner (s) : Shri Arjun Sanjay Advocate

For Respondent(s) : None Appeared

ORDER

This matter was filed before NCLT Delhi under section 9 of Insolvency and Bankruptcy Code, 2016. The petitioner has wrongly shown registered office of the Corporate debtor at Okhla, New Delhi whereas the master data of Ministry of Corporate Affairs shows that registered office of the Corporate debtor is 6 and 6/1 UPSIDC Industrial Area Sikandrabad Bulandshahr UP-203205 with name M/s Fedders Electric & Engineering Ltd. (CIN: L29299UP1957PLC021118) registered at ROC Kanpur. The corporate debtor is registered at Kanpur (UP) therefore, the matter falls under Territorial Jurisdiction of NCLT Allahabad.

The matter stands transferred to NCLT Allahabad.

The parties are directed to appeared before NCLT Allahabad.

List the matter before the Hon'ble NCLT Allahabad Bench on 9.10.2018.

Sd/-
(Shiv Ram Bairwa)
Registrar